

FIR No. 817/20
PS: Khajuri Khas
U/S 323/341/506/34 IPC

State Vs. Zakir

Proceedings conducted through Cisco Webex meeting VC.

Present: Ld. APP for State.

Ld counsel for applicant.

At request of counsel for applicant, put up for 10.12.2020

NITISH KUMAR Digitally signed by NITISH
KUMAR SHARMA
SHARMA Date: 2020.12.09 14:37:00
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(Nitish Kumar Sharma)
MM03/NE/KKD Courts/Delhi
09.12.2020

FIR No. 485/20
PS: Shastri Park
U/S 392/34 IPC

State Vs. Abdul Rehman

Proceedings conducted through Cisco Webex meeting VC.

Present: This is the application seeking grant of bail moved u/s. 437 Cr.PC on behalf of accused/applicant Abdul Rehman

Present: Ld. APP for State.

Ld counsel for accused/applicant.

Heard on the above said application. Perused.

It is stated by the counsel for accused that accused has been falsely implicated in the present case, who has nothing to do with the alleged offence. It is stated that nothing was recovered from the possession of the accused. It is further stated that accused is only earning member in the family. It is further stated that accused is in JC since 10.11.2020 and no fruitful purpose will be served by keeping the accused in judicial custody with request to grant bail to the accused.

Ld. APP for state has opposed the bail application under consideration.

Reply has also been filed by the IO wherein he had also opposed the application.

After considering the respective arguments and perusing the record this court of view that no fruitful purpose will be served by keeping the accused in judicial custody any longer pending investigation/trial. After considering the entire facts and circumstances of the case, accused is admitted to bail upon furnishing a personal bond for a sum of Rs. 15,000/- with one surety of like amount subject to the following conditions:-

i) That the applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him to disclose such facts to the court or to any other authority;

ii) That he shall not indulge into similar offence or any other offence in the event of release on bail;

iii) That he shall not tamper with evidence in any manner;

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iv) That in case of change of his residential address, he shall intimate the court about the same;

v) That he shall regularly appear before the court on each and every date of hearing; and

vi) That he shall not leave the territory of the Union of India without prior permission of the court.

Application stands disposed off.

Copy of this order be sent to concerned Jail Superintendent for being delivered it to accused.

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MM03/NE/KKD Courts/Delhi

09.12.2020

FIR No. 469/20
PS: G.Puri
U/S 25 Arms Act

State Vs. Vijay @ Mota

This is an application u/s 167(2) CrPC
Proceedings conducted through Cisco Webex meeting VC.

Present: Ld. APP for the State is stated to be available through online.
Ld. Counsel for applicant accused Vijay

It is stated that accused is in JC since 08.10.2020 and no chargesheet has been filed till date. Reply filed on behalf of IO perused. It is stated in reply that chargesheet shall be filed forthwith.

Ld. APP submits that as more than sixty days has elapsed and chargesheet has not been filed, thus accused has a right to be released on bail u/s 167(2) Crpc.

Submission heard.

As chargesheet has not been filed despite lapse of more than sixty days, the accused applicant is directed to be released on bail on his furnishing personal bond in the sum of Rs.10,000/- with one sound surety in the like amount.

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MM03/NE/KKD Courts/Delhi

09.12.2020

FIR no. 628/20

PS Khajuri Khas

State v. Unknown

09.12.2020

This is an application for releasing vehicle bearing registration no. UP-17P-7091 on superdari.

Present : Ld. APP for the state.

None has joined from the side of the applicant.

Put up for 14.12.2020.

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Nitish Kumar Sharma
MM-03/North East/KKD
09.12.2020

Dy. No. 65612

PS Khajuri Khas

State v. Unknown

09.12.2020

This is an application for CCTV Footage.

Present : Ld. APP for the state.

Ld. Counsel for the applicant.

Status report filed. Copy be supplied.

IO concerned is directed to remain present on the NDOH.

Put up for 07.01.2021.

Copy of the order be sent to the IO concerned through Naib Court.

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Nitish Kumar Sharma
MM-03/North East/KKD
09.12.2020

FIR no. 11647/20

PS Khajuri Khas

State v. Sakir

09.12.2020

Present : Ld. APP for the state.

None has joined from the side of the applicant.

Put up for 14.12.2020.

NITISH KUMAR Digitally signed by NITISH
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Nitish Kumar Sharma
MM-03/North East/KKD
09.12.2020

FIR No. 872/20
PS Khajuri Khas

09.12.2020

Proceedings conducted through Cisco Webex meeting VC.

This is an application for releasing articles i.e mobile phone make VIVO Y911 Fusion Black, IMEI no. 866468049955554 on superdari.

Present: Ld. APP for State.

Ld. Counsel for the applicant.

Report of IO perused.

The prosecution has no objection if the article i.e. mobile phone in question be released to its applicant/registered owner.

In these circumstances the aforesaid article i.e. mobile phone be released to the applicant in compliance of judgment of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Copy of this order be given dasti to applicant.

NITISH KUMAR SHARMA
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(Nitish Kumar Sharma)
MM-03/North East/KKD
09.12.2020

FIR No. 839/20

PS Khajuri Khas

09.12.2020

Proceedings conducted through Cisco Webex meeting VC.

***This is an application for releasing article i.e mobile phone make
OPPO A5S, IMEI no. 863120043886771 on superdari.***

Present: Ld. APP for State.

Ld. Counsel for the applicant.

Report of IO perused.

The prosecution has no objection if the article i.e. mobile phone in question be released to its applicant/registered owner.

In these circumstances the aforesaid article i.e. mobile phone be released to the applicant in compliance of judgment of Hon'ble High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Copy of this order be given dasti to applicant.

NITISH KUMAR SHARMA
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(Nitish Kumar Sharma)
MM-03/North East/KKD
09.12.2020

FIR No. 740/20
PS: Khajuri Khas
U/S 323/376/376B/376D/506 IPC

State Vs. Zakir

This is an application u/s 167(2) CrPC
Proceedings conducted through Cisco Webex meeting VC.

Present: Ld. APP for the State is stated to be available through online.
Ld. Counsel for applicant accused Zakir

It is stated that accused is in JC since 08.09.2020 and no chargesheet has been filed till date. Reply filed on behalf of IO perused. It is stated in reply that chargesheet shall be filed forthwith.

Ld. APP submits that as more than ninety days has elapsed and chargesheet has not been filed, thus accused has a right to be released on bail u/s 167(2) Crpc.

Submission heard.

As chargesheet has not been filed despite lapse of more than ninety days, the accused applicant is directed to be released on bail on his furnishing personal bond in the sum of Rs.10,000/- with one sound surety in the like amount.

NITISH KUMAR
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MM03/NE/KKD Courts/Delhi

09.12.2020